

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. /S.O./2019/01

Date : 07/01/19

The Government of Rajasthan vide its Notification No.F.1(6)FD/Rules/2011 dated 22.05.2018 has introduced Rule 103C under the Rajasthan Service Rules, 1951 regarding Child Care Leave of 730 days to a Female Government Servant during her entire service for taking care of her two eldest surviving children whether for rearing or for looking after any of their needs, such as examination, sickness etc. Further, the State Government has issued clarification on various issues in this regard vide Memorandum No.F.1(6)FD/Rules/2011 dated 10.09.2018.

In order to ensure proper and smooth functioning, following instructions are issued regarding sanction of Child Care Leave to Female Employees of Rajasthan High Court:-

1. Application for sanction of Child Care Leave shall be submitted by the Female Employee in prescribed form strictly as per above Notification dated 22.05.2018 and Memorandum dated 10.09.2018.
2. The Controlling Authority concerned shall forward the application of his subordinate Female Employee only after satisfying himself that the applicant Female Employee fulfills all conditions prescribed for Child Care Leave.
3. The Controlling Authority shall not forward the applications of more than 20% Female Employee of total working strength of his Section/ Cell.
4. While forwarding the application of Child Care Leave, the Controlling Authority shall propose suitable work arrangement.
5. Application for Child Care Leave shall be submitted at least three weeks prior to its commencement.
6. There shall be minimum gap of three months between two spells of Child Care Leave during a calendar year except in exceptional circumstances.

7. Besides other conditions prescribed under above Notification dated 22.05.2018 and Memorandum dated 10.09.2018, it is specifically reiterated that Child Care Leave cannot be claimed as a matter of right. Under no circumstance can any Female Employee proceed on Child Care Leave without prior sanction of the same.

BY ORDER,


REGISTRAR GENERAL

No: I/A(iii)(a)(10)57/2014/ 55

Date: 07/01/19

Copy forwarded to the following for information and necessary action:-

1. The Registrar (Admn.)/(Vigilance)/(Rules)/(Judl.)/(Class.)/(CPC)/(Exam.)/(O.S.D[F&I])/(Writs), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur.
3. The Director, Rajasthan State Judicial Academy, Jodhpur.
4. The Registrar H.Q. at New Delhi.
5. All the Sr. Dy. Registrars / Dy. Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
6. Sr. Librarians / Assistants Registrars / Court Officers, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
7. All the A.O.Js./A.A.Os/CA-AOJ, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
8. Leave Clerk / Bill Clerk / Budget Clerk, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.


REGISTRAR GENERAL